

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**(IB)-359(PB)/2017**

**IN THE MATTER OF:**

<b>M/s Geo Metal Resources Pvt. Ltd. &amp; anr.</b>	<b>....</b>	<b>APPLICANT / PETITIONER</b>
<b>Vs</b>		
<b>M/s ABW Infrastructure Ltd.</b>	<b>....</b>	<b>RESPONDENT</b>

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR  
Hon'ble President**

**Sh. S.K. Mohapatra,  
Hon'ble Member (T)**

**For the APPLICANT / PETITIONER**

**:- Mr. Ashish Virmani,  
Mr. Dheeraj Kumar, Advocates**

**For the RESPONDENT**

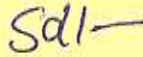
**:- Mr. Saurabh Dev R. Singh,  
Mr. Shivam R., Advocates**

**ORDER**

Pleadings are complete.

Learned Counsel for the parties have made a joint statement that they may explore the possibility to settle the matter by amicable talks. Let settlement, if any, be reached before the next date of hearing. If no amicable settlement is reached, then the matter shall be heard on merits on the adjourned date.

List the matter on 9<sup>th</sup> February, 2018.

  
**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

  
**(S.K. MOHAPATRA)  
MEMBER(TECHNICAL)**